



Extraordinary
Published by Authority

PAUSA 3]

FRIDAY, DECEMBER 24, 2021

[SAKA 1943

PART I - Orders and Notifications by the Governor of West Bengal, the High Court, Government Treasury, etc.

**HIGH COURT AT CALCUTTA
APPELLATE SIDE**

NOTIFICATION

No. 3098-G - dated the 16th December, 2021—In terms of the Rule 12, Chapter XIX of the Appellate Side Rules of the High Court at Calcutta, relating to Computerised Listing of Cause List of the Appellate Side, the following amendments are made in TABLE - I of Appendix I of the said Chapter.

After Serial no. 3 pertaining to "Admission of Civil Appeal from Order" four (4) codified items i.e. 3a, 3b, 3c and 3d will be inserted as follows:

Sl. No.	Subject	Computer Code
3(a)	Appeal under the Workmen's Compensation Act	FMAT (WC)
3(b)	An appeal under the Indian Railways Act, 1890	FMAT (IR)
3(c)	An appeal under the Motor Vehicles Act, 1988	FMAT (MV)
3(d)	Appeals preferred under Section 37(1)(c) thereby setting aside an arbitral award under Section 34 of Arbitration and Conciliation Act, 1996	FMAT (ARBAWARD)

After Serial no. 4 pertaining to "Civil First Appeal" one (1) codified item i.e. 4a will be inserted as follows:

Sl. No.	Subject	Computer Code
4(a)	First Miscellaneous Appeal	FMA

Two (2) codified items i.e. 6a and 6b will be inserted after existing Serial number 6 pertaining to Criminal Appeal as follows:

Sl. No.	Subject	Computer Code
6(a)	Criminal appeals in respect of sentence of any criminal court arising out of the sentence up to 7 years	CRA(SB)
6(b)	Criminal appeals arising out of the sentence of death, sentence of rigorous imprisonment for a period exceeding 7 years and all appeals from order of acquittal of offences where the sentence may be of death, imprisonment for life or any term of imprisonment exceeding 7 years	CRA(DB)

Seven (7) codified items i.e. 14c, 14d, 14e, 14f, 14g, 14h and 14i will be inserted after existing item no. 14(b) pertaining to Criminal Misc. Case as follows:

Sl. No.	Subject	Computer Code
14(c)	Bail applications at the pre conviction stage involving the offences where sentence does not exceed imprisonment for seven years	CRM(SB)
14(d)	Bail applications at the pre conviction stage involving the offences where sentence may exceed imprisonment for seven years	CRM(DB)
14(e)	Anticipatory bail applications under Section 438 Cr.P.C	CRM(A)
14(f)	All bail applications pertaining to terrorist and disruptive activities act	CRM(TADA)
14(g)	All bail applications pertaining to narcotic drugs and psychotropic substances act	CRM(NDPS)
14(h)	All bail applications pertaining to Foreign Exchange Regulation Act	CRM(FERA)
14(i)	All bail applications pertaining to Foreign Exchange Management Act	CRM(FEMA)

By the Order of the High Court,

Sd/-

[ANANYA BANDYOPADHYAY]

**Registrar General
High Court, Calcutta.**